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Open Court.

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

Original Application No.1047 of 2004.

Allahabad this the 01st day of December 2004.

Hon'ble Mr. S.C. Chaube, Member-A.

Ganesh Prasad Shivhare
aged about 46 years
son of Shri Ram Das Shivhare
Resident of 94 Ganesh Madia,
Bara Bazar, Jhansi.

.....Applicant.

(By Advocate : Sri R.K. Nigam)

Versus.

1. Union of India
through General Manager,
North Central Railway,
Allahabad.
2. Chief Workshop Manager,
North Central Railway,
Workshop Jhansi.
3. Deputy Controller of Stores, North
Central Railway, Jhansi.
4. Senior Electrical Engineer, North
Central Railway Workshop, Jhansi.

.....Respondents.

(By Advocate : Sri K.P. Singh)

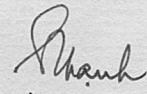
O R D E R

Heard counsel for the parties. It seems that the applicant who has been working as Casual Labour since 1997, as stated by the applicant, in different spells, as has not been absorbed whereas his counter-parts have been absorbed by the Department as per Annexure 3 of the O.A.

2. Learned counsel for the respondents has stated that the case appears to be time barred.

3. In view of the fact that the counter-parts of the applicant as mentioned in Annexure A-3 have been absorbed by the Department whereas the applicant has been ~~lefted~~ lefted out, in the interest of justice, the applicant shall file a representation to respondent No.2 i.e. Chief Workshop Manager, North Central Railway Workshop Jhansi within a period of 15 days from the date of communication of the order. Respondent No.2 is directed to consider the representation of the applicant under Rules and pass a detailed and speaking order under intimation to the applicant within a period of three months from the date of communication of the order.

No costs.


Member-A.

Manish/-